

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **M/s JBM Homes Pvt Ltd**

PETITION NUMBER : **IBA/812/2020**

APPLICATION NUMBER : **a) IA(IBC)/669(CHE)/2022
b) Cont.P/IBC/16/2023 IN IA/IB/1779/2023
IN IA/IB/669/2022**

ORDER

Ld. Counsel Ms. Elamathi for the Liquidator. Ld. Counsel Mr. Srinivasan for LICHFL. Ld. Sr. Counsel Mr.V.Prakash for Reliance Commercial Finance Limited.

In this case the Counsel for the Liquidator stated that individual NOC's are required from both LICHFL and Reliance Commercial Finance Limited for the purpose of registering the property in favour of the home buyer. The Counsels for both the LICHFL and Reliance Commercial Finance Limited stated that they would be providing the same to the Liquidator for facilitating the registration. Both the parties are directed to ensure that NOC's are given in respect of 71 properties within 2 weeks.

On the issue of security interest of Reliance Commercial Finance Ltd, the Counsel for the same stated that the issue is pending before Hon'ble Supreme Court (Civil Appeal 3832 and 3833 of 2024) and therefore IA(IBC)/669(CHE)/2022 and IA/IB/1779/2023 are kept in abeyance awaiting the outcome of the decision of Hon'ble Supreme Court.

List the matters for hearing on **03.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk